

item which appeared in "Jan Satta" of the 4th July, 1989 concerning certain officials of the Office of the Development Commissioner (Drugs); and

(b) if so, what are the details thereof and what is Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI P. NAMGYAL) : (a) Yes, Sir.

(b) All the visits of the Officials of D.C. (PI) Office mentioned in the report were official but for that of the then Director (PI) who went to Europe and USA in May-June, 1988 alongwith his family on a holiday. A.D.C. (PIT) also went to USA and Canada on Official visit and took leave and was joined by his wife in August, 1988 and ADC(PI) who with his family went to Singapore in June, 1986. Some complaints were received against the then Director (PI) and ADC (Technical) and these were looked into. Since no irregularity was found, the matter was closed.

12.00 Noon

FAREWELL TO RETIRING MEMBERS FROM TAMIL NADU

MR. CHAIRMAN : Hon. Members, six Members of this House from Tamil Nadu, namely, Shri Aladi Aruna *alias* V. Arunachalam, Shri M. Kadharsha, Shri Era Sambasivam, Shri Murasoli Maran, Shri S. Viduthalai Virumbi and Shri G. Varadaraj, are retiring today on the expiration of their term of office. The hon. Members will perhaps recall that during the last

session, the Deputy Chairman, before adjourning the House *sine die*, had bid farewell to these Members, as it was thought that the House may not be in session when these Members retire. I take the opportunity to bid them farewell again. As the Members are aware, Shri Murasoli Maran and Shri Virumbi have been re-elected. They are welcome back. The retiring Members made valuable contribution to the proceedings of the House. I hope that our Members who are leaving us will cherish the memory of their association with this august House. I wish good health and happiness while they serve the nation outside the House.

PAPERS LAID ON THE TABLE

Notifications of the Ministry of Energy (Department of Coal)

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : Sir, I lay on the Table, under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948, a copy each (in English and Hindi) of the following Notifications of the Ministry of Energy (Department of Coal) together with a delay statement (in English and Hindi) giving reasons for the delay in laying the Notifications :

- (i) G.S.R. No. 256, dated the 8th April, 1989, publishing the Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1989.
- (ii) G.S.R. No. 257, dated the 8th April, 1989, publishing the Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1989.
- (iii) G.S.R. No. 258, dated the 8th April, 1989, publishing the Coal Mines Provident Fund (Amendment) Scheme, 1989. [Placed in Library. See No. LT. 8054/89 for (i) to (iii)].